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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.11.2012

OA No. 754/2012

Mr. Anurudh Singh, Proxy counsel for
Mr. Sumit Khandelwal, Counsel for applicant.

Heard the learned counsel for the applicant.

The applicant is given liberty to redress his grievances before the competent authority. In case the applicant files a representation for redressal of his grievances within a period of 15 days from today, in that eventuality, the respondents are directed to consider the same in accordance with the provisions of law expeditiously but in any case not later than a period of three months from the date of receipt of a copy of the representation from the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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K.S.Rathore
(Justice K.S.Rathore)
Member (J)